

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01067/2019

Dated Thursday the 8th day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

G.Saminathan,
Multi Tasking Staff,
Group 'D' Employee,
Nehru Yuva Kendra Sangathan,
Pudukottai,
Pudukottai District.

....Applicant

By Advocate M/s. C. Samivel

Vs

1.Union of India rep by its
Secretary to Government of India,
Department of Youth Affairs & Sports,
Room No. 401, C Wing,
Shastri Bhavan,
New Delhi 110001.

2.The Director General,
Nehru Yuva Kendra Sangathan,
Ground Floor, 4, Jeevan Deep Buildings,
Parliament Street,
New Delhi 110001.

3.The Director (Personnel),
Nehru Yuva Kendra Sangathan,
Ground Floor, 4, Jeevan Deep Buildings,
Parliament Street,
New Delhi 110001.

4.The State Director/The Zonal Director,
Nehru Yuva Kendra Sangathan,
No. 71, 2nd Main Road,

VGP Layout Part III,
Palavakkam, Chennai 600041.

5.The District Youth Coordinator,
Nehru Yuva Kendra,
Kattupudukulam,
Near Panchayat Union Office,
Pudhukottai, Pudhukottai District.Respondents

By Advocate Mr. M. Kishore Kumar, SPC

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records of the notification issued by the 2nd respondent dated 19.07.2019 and quash the same and further direction directing the 2nd and 3rd respondents to publish the results of the departmental qualification examination dated 09.08.2014 and 10.08.2014 for the promotion of the Post of Accounts Clerk-cum-Typist and provide all attendant benefits within retrospective effects and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. It is submitted that the applicant had participated in the examination conducted for promotion to the cadre of Accounts Clerk cum Typist (ACT) in the year 2014. He is aggrieved that the results of the said examination have not been published so far. He submitted a representation on 10.07.2019 to the 2nd respondent with regard to his grievance which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. M. Kishore Kumar, Senior Panel Counsel takes notice for the respondents and submits the respondents will consider the representation and pass a speaking order if so directed by the Tribunal.

4. **Keeping in view the limited relief sought and without going into the merits of the case, we deem it appropriate to direct the competent authority to consider the representation of the applicant dt. 10.07.2019 (Annexure A19) in accordance with law and the relevant rules and pass a reasoned and**

speaking order stating the reasons for non-publication of the results within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

08.08.2019

SKSI